

(1912) 04 MAD CK 0009
In the Madras High Court

P.M. Narayana Nambudri

APPELLANT

Vs

Muhammad and Others

RESPONDENT

Date of Decision : 18-04-1912

Acts Referred:

Citation : 15 Ind. Cas. 844

Hon'ble Judges : Wallis, J; Ayling, J

Bench : Division Bench

Judgement

1. We think that,, as the defendants got into possession as Kanomdars under the plaintiff, they are bound to restore his possession before. they can set up an independent title Code on Ejectment, page 216 Muthuvaian v. Sinna Samavaian 28 M.P 526 : 15 M.L.J. 419. We must, therefore, set aside the decrees of the lower Courts and give the plaintiff a decree as prayed for. Improvements, according to the District Munsif's finding, shall be paid for. Plaintiff will have costs throughout from respondents Nos. 3. 1 to 6 and Nos. 13 to 15. Times for redemption will be six months from this date.